



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA

www.rbi.org.in

RBI/2012-13/125

DNBS (PD).CC. No295 /03.10.42 /2012-13

July 11, 2012

All Non Banking Financial Companies /
Residuary Non Banking Companies

Dear Sir,

Implementation of Section 51-A of UAPA, 1967-Updates of the UNSCR 1988 (2011) Sanctions List

Please refer to [DNBS \(PD\).CC. No 268 /03.10.42 /2011-12 dated April 4, 2012](#). The Chairman of UN Security Council's 1988 Committee has issued [notes dated March 2, 2012](#), [March 19, 2012](#), [May 18, 2012](#), [June 1, 2012](#) and [June 11, 2012](#) (copy enclosed) regarding changes made in the "1988 Sanctions List", i.e. list of Individuals and entities linked to Taliban.

2. All NBFCs are required to update the list of individuals/entities as circulated by Reserve Bank and before opening any new account, it should be ensured that the name/s of the proposed customer does not appear in the list. Further, NBFCs should scan all existing accounts to ensure that no account is held by or linked to any of the entities or individuals included in the list.

3. The complete details of the said list are available on the UN website: <http://www.un.org/sc/committees/1988/list.shtml>

Yours faithfully,

(Chandana Dasgupta)
Deputy General Manager
Encl: as above